

- (f) All India Coordinated Research Project on Biological Nitrogen Fixation (BNF).
- (ii) Indo-US Senior Scientific Panel on Agricultural Research on Biological Nitrogen fixation.
- (iii) State Agricultural and traditional universities.

So, far location and crop specific efficient strains of Rhizobium, Azotobactor, Bluegreen algae and Azolla have been developed which can successfully be used in crops and can substitute chemical nitrogen by almost 25-30% of the requirement of the crops. A technique for freeze drying of Rhizobium culture has been developed for easy transportation of the culture. Also efficient carriers have been identified for Azotobactor for easy transportation and longer shelf life.

The Government of India sanctioned a National Project on Development and Use of Biofertilizers in March, 1983. The Project envisages setting up of one National and six Regional Centres, 40 Sub-Centres for production of Blue Green Algae have already been sanctioned.

UNDP Project with an outlay of US \$772,000 has been approved by Deptt. of Agriculture for the production, maintenance, quality control and distribution of biofertilisers in the country.

(c) The expenditure during VI Plan on the first two projects has been Rs. 127 Lakhs (Rs. 67 for coordinated Project on BNF and Rs. 60 for Indo-US programme.) The increasing use of these cultures by farmers have been the practical achievement of the Project. The cultures of biofertilisers are being distributed to the farmers from the various research institutions and Agricultural Universities in the country.

State Labour Courts do Deal with Labour Cases Under Central Sphere

*303. SHRI JAGANNATH PATTHAIK:
SHRI MULLAPPALLY RAMA-
CHANDRAN:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to utilize the services of all States Labour Courts to take up cases that fall under the Centre's sphere to ensure that workers get speedy justice; and

(b) if so, the details of the programmes and schemes of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b). The Industrial Disputes Act, 1947 provides for the setting up of Labour Courts and Industrial Tribunals by the Central and State Governments in their respective spheres. Section 33 C (2) of the Act enables the Central Government to specify Labour Courts constituted by the State Governments for purpose of computation of benefits for a workman. Certain Courts in the States have been notified for this purpose. With a view to make it easier for workers to approach the nearest Labour Court in respect of matters covered by this provision, it has been decided that all Labour Courts set up the State Government should be specified for this purpose. An amendment was also made in Section 10 of the Act to provide that in respect of a dispute in relation to which the Central Government is the appropriate Government, it shall be competent for the Central Government to refer the same to a Labour Court or Industrial Tribunal, as the case may be, constituted by the State Government. Disputes are being referred by the Central Government to State Labour Courts/Tribunals under this provision.

Loss to Tobacco Growers in Karnataka and Andhra Pradesh

*304. SHRI V. SOBHANADREESWARA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has come to the notice of Union Government that the tobacco growers in Karnataka and Andhra Pradesh are put to serious losses due to damping off and black shank diseases in tobacco;

(b) whether Tobacco Research Stations at Hunsur and Rajahmundry have suggested to Government to supply Ridomil to the growers through Tobacco Board or State

Agriculture Department to effectively control these diseases of tobacco; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The fungicide 'Ridomil' is not available in the country.

[Translation]

Assistance by HUDCO For Projects in States

*305. SHRI HARISH RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the financial and other assistance provided by the Housing and Urban Development Corporation during the last two years for various housing projects in States, State-wise;

(b) whether the assistance of HUDCO has been balanced to all the States; and

(c) if not, the reasons therefor and the steps being taken by Government to ensure equitable participation of HUDCO in respect of States which have in the past not got requisite assistance?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a). A statement is given below.

(b) and (c). While every effort is made by Housing & Urban Development Corporation to make balanced allocation of loan funds to all States/Union Territories on the criteria of area and population, the actual sanctions and releases are dependent on the schemes received from the states and union territories.

STATEMENT

The Amount of Loan Sanctioned by HUDCO to Construction Agencies in Various States/UTs During Last 2 Years.

(Rs. in Crores)			
	State/UT	1984-85	1985-86
1	2	3	4
1.	Andhra Pradesh	24.36	47.63
2.	Assam	0.28	0.37

1	2	3	4
3.	Bihar	6.48	12.18
4.	Gujarat	30.96	27.05
5.	Haryana	11.11	6.91
6.	Himachal Pradesh	1.90	0.44
7.	Jammu & Kashmir	0.00	4.92
8.	Karnataka	12.79	25.49
9.	Kerala	15.42	41.4
10.	Madhya Pradesh	5.91	24.94
11.	Maharashtra	39.37	38.89
12.	Manipur	0.50	0.00
13.	Meghalaya	0.07	0.00
14.	Nagaland	0.00	0.00
15.	Orissa	8.70	15.51
16.	Punjab	8.27	9.45
17.	Rajasthan	30.61	24.47
18.	Sikkim	00.30	0.00
19.	Tamil Nadu	33.80	28.04
20.	Tripura	0.27	0.21
21.	Uttar Pradesh	63.79	65.33
22.	West Bengal	2.93	8.43
23.	Andaman & Nicobar Island	0.00	0.00
24.	Arunachal Pradesh	0.00	0.00
25.	Chandigarh	3.29	2.43
26.	Dadra Nagar & Haveli	0.00	0.00
27.	Delhi	51.32	2.06
28.	Goa Daman & Diu	0.45	0.41
29.	Lakshdweep	0.00	0.00
30.	Mizoram	0.04	0.00
31.	Pondicherry	0.00	0.84
TOTAL :		352.88	345.00

Memorandum Submitted By President of Alumni

2942. SHRI KALI PRASAD PANDEY:

SHRI ABDUL HANNAN ANSARI;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a memorandum demanding increase in the capacity of transmitter of Akshvani Kendra at Patna setting up of a Doordarshan Studio at Patna and solving